

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.P. BHADRAN

Petition(s) for Special Leave to Appeal (Civil) No(s).14305-14306/2007

DEFENCE ESTATES OFFICER

Petitioner(s)

VERSUS

YADOBA HIRU NAIK (D) TR.LRS.& ORS.

Respondent(s)

(With appln(s) for substitution,c/delay in filing substitution appln. and prayer for interim relief and office report)

Date: 31/01/2008 These Petitions were called on for hearing today.

For Petitioner(s)

Mr. Chandra Bhushan Prasad, Adv.
Mr. D.S. Mahra, Adv.

For Respondent(s)

Mr. Rauf Rahim, Adv.

UPON hearing counsel the Court made the following
ORDER

Respondent Nos.1(a) to 1(c) and 2 are granted four weeks' time, as last chance, for filing counter affidavit.

The petitioner is granted four weeks' time, as last chance, to file affidavit with proof of dasti service in respect of respondent No.3.

List again on 3.4.2008.

(M.P. Bhadran)
Registrar